

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00709/2017

Jabalpur, this Thursday, the 20th day of September, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Mannu Sarate
S/o Attar Singh,
Age 25 yrs.
Distt. Hoshangabad (M.P.) 461990
Mob: 07898229078

-Applicant

(By Advocate –**Shri D.P. Pandian**)

V e r s u s

Union of India Through:

1. General Manager
West Central Railway
Indira Market Road
Jabalpur (MP) PIN 482001

2. Divisional Railway Manager
West Central Railway
Jabalpur (MP) 482001

3. Sr. Divisional Engineer (Co)
West Central Railway
Jabalpur (MP) 482001

- Respondents

(By Advocate –**Shri Ashok Kumar Mishra**)

O R D E R (Oral)**By Navin Tandon, AM:-**

This Original Application has been filed by the applicant for challenging the action of the respondents in rejecting his candidature for an appointment under LARSGESS scheme vide their letter dated 15.11.2016 (Annexure A/1).

2. Learned counsel for the respondents submits that in view of the decision by Hon'ble High Court Punjab and Haryana in case of *Kala Singh and Ors. vs. Union of India and Ors.*, Railway Board vide E(P&A) 1-2015/RT-43 dated 27.10.2017 has put the LARSGESS Scheme on hold.

3. At this stage, learned counsel for the applicants submits that he may be permitted to withdraw this Original Application with liberty to file it fresh as and when the cause of action arises.

4. Considering the fact that the LARSGESS scheme now has been put on hold, we dispose of this Original Application at this stage granting liberty to applicants to file a fresh Original Application as and when fresh cause of action arises in future.

**(Ramesh Singh Thakur)
Judicial Member**

**(Navin Tandon)
Administrative Member**

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